



2026:AHC:48569

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6159 of 2026

Buddhu

.....Petitioner(s)

Versus

Additional Commissioner (Administration)
Varanasi Division Varanasi And 18 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Harsh Srivastava, Manish
Counsel for Respondent(s)	: Abhishek Kumar Yadav, C.S.C., Vineet Sankalp

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel appearing for respondent Nos. 1 to 3 and Sri Abhishek Kumar Yadav, learned counsel for opposite parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite parties to notice and keeping this petition pending before this Court. However, in case the opposite parties feel aggrieved by the order their right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.1/Additional Commissioner (Administration), Varanasi Division, Varanasi to decide the Appeal No.3440 of 2025 (Computer Case No.C202514000003440) (Buddhu vs. Ramesh and others) filed under Section 24(4) of the U.P. Revenue Code, 2006 expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.1/Additional Commissioner (Administration), Varanasi Division, Varanasi to decide the aforesaid

Appeal *strictly in accordance with law most expeditiously and preferably within a period of six months* from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

March 9, 2026
P.P.